

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1035  
ANSWERED ON:25.11.2009  
RECOMMENDATIONS ON RESERVATION  
Rawat Shri Ashok Kumar

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Parliamentary Standing Committee on Law and Justice in its Eighth Report on Reservation has recommended to provide reservation to SCs /STs in scientific and technical posts as well as to give representation to SCs and STs in proportion to their population;
- (b) if so, the details thereof;
- (c) the action taken or proposed to be taken by Government in this regard; and
- (d) the time by which the recommendation is likely to be implemented?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS;AND MINISTER OF THE STATE IN THE MINISTRY OF PARLLIAMENTARY AFFAIRWS.(SHRI PRITHVIRAJ CHAVAN)

(a) & (b): While examining the Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation in Posts and Services) Bill, 2004, the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice recommended that the Government should consider bringing scientific and technical posts within the ambit of reservation. The Committee, however, expressed its desire that in the process of reservation to the scientific and technical posts, elements of efficiency and competence should not be compromised. With regard to reservation to SCs/STs in proportion to their population, the Committee did not make any recommendation but expressed a view that Government should carry out a survey to assess the size of different communities i.e. SCs, STs and OBCs in the total population of the Country, make an appraisal of their representation according to their population, and if need be, explore the feasibility of enhancing the limit of fifty percent by way of amending the Constitution.

(C)& (d): The Parliamentary Standing Committee observed that the Government should consider bringing in separate Bills on reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes. It was examined by a Group of Ministers. On the basis of recommendation of the Committee and the Group of Ministers, the 2004 Bill was withdrawn and a new Bill, viz., the Scheduled Castes and the Scheduled Tribes (Reservation in Posts and Services) Bill, 2008 was introduced in the Rajya Sabha in December 2008. The Rajya Sabha passed the Bill but it could not be considered by the Lok Sabha and lapsed with the dissolution of the 14th Lok Sabha.